

The 16th May 1964

No.LJL.55/63/3.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 15th May 1964)

ASSAM ACT XI OF 1964

THE ASSAM SHOPS AND ESTABLISHMENTS (AMENDMENT)  
ACT, 1964

(As passed by the Assembly)

[Published in the *Assam Gazette*, dated the 20th May 1964]

An  
Act

to amend the Assam Shops and Establishments Act, 1948

Preamble. Whereas it is expedient to amend the Assam Shops and Establishments Act, 1948, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act XIII of 1948.  
It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

Short title, extent and commencement  
1. (1) This Act may be called the Assam Shops and Establishments (Amendment) Act, 1964.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 8 of Assam Act XIII of 1948.  
2. In sub-section (2) of Section 8 of the principal Act, for the words "fifty hours" occurring between the words "than" and "in" the words "forty-eight hours" shall be substituted.

U. TAHBILDAR,  
Deputy Secy. to the Govt. of Assam,  
Law Department.